



SK BANGUR DISPUTE

Nitya may Move Contempt Plea Against Father-in-law

She may also approach NCW, NHRC after settlement deal falls through

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Kolkata: The dispute between business tycoon SK Bangur and daughter-in-law Nitya is set to become messy and nasty, with the latter planning to move a contempt of court petition against him and approach forum such as the National Commission for Women, after a settlement deal fell through at the last minute.

Legal and corporate circles close to the Khaitan family, which Nitya belongs to, said she was compelled to take a tough stand as the Bangurs were soft pedalling a suit filed by her sons for partitioning of Bangur family's assets, estimated to be worth ₹3,000 crore.

Paperwork to file new contempt and defamation suits against Bangur, his wife Sashi and son and Nitya's husband Virendraa is getting done, sources said. Multiple cases are going to be filed, in-

cluding before the women's body and National Human Rights Commission to garner support, they said. "She is not leaving any stone unturned to secure future of her children, currently staying with her," said a person close to the Khaitans. ET spoke to people on both sides, but no one was ready to come on record due to the sensitivity of the matter.

Earlier, a court-mandated mediation had come to naught. The two sides negotiated for more than six months for an out-of-court divorce settlement, entailing ₹150 crore.



Nitya's maternal uncle, Sanjiv Goenka of RP-Sanjiv Goenka Group, along with RS Goenka of Emami Group and a legal stalwart were mediating with the families, which were close to signing a deal before the talks fell through.

"Talks had progressed and details finalised by the two families. The settlement money would be kept in an escrow account. It would be transferred to the beneficiaries once all the papers including divorce suits get signed and litigations withdrawn. The money would be kept in a trust till the children turn 23," one of the people said, detailing the agreement they had worked out.

Documents were about to be signed when the two parties fell out again. "We were surprised as the settlement amount of ₹150 crore is nothing compared to ₹700 crore (based on asset valuation of ₹3,000 crore) the Bangurs would have to shell out if the court order goes in favour of Nitya and her sons," said a person associated with both families. "It is (now) going to be a messy and very public divorce."

According to an earlier suit filed sometime in January 2018, SK Bangur's grandsons staked claim in his assets under the Mitakshara school of Hindu law, which Marwari families usually follow. The suit also lays claims to the shares of several trusts belonging to the family. Under the Mitakshara school, the assets of Bangur are to be equally divided among him and his sons, Saurabh and Virendraa. The sons of Virendraa are claiming two-thirds of their father's share, which would roughly translate into 22% of the entire asset in question.

If the issue does not get settled amicably, it will further drive the wedge between two prominent Marwari business families in the city. Nitya is the daughter of late Deepak Khaitan of the Williamson Magor Group and Yashodhara Khaitan.



DDA rape case: NHRC summons vice-chairman

BHASKAR HARI SHARMA
NEW DELHI; DEC. 9

The National Human Rights Commission (NHRC) summoned the deputy commissioner of police of Delhi police and vice-chairman, Delhi Development Authority for appearance before it for alleged delay in the DDA rape case wherein four DDA officials, including directors, allegedly gangraped a class four employee and then threatened to kill her.

The commission in its report stated, "No report

has been furnished by deputy commissioner of police, South District, New Delhi, in the DDA rape case registered at Kotla Mubarakpur police station, despite the repeated directions issued by the commission."

The DDA vice-chairman was also directed to give his on subsequent complaint dated April 23, 2018. He was directed to submit the report of Internal Complaints Committee Against Sexual Harassment At Workplace along with the copies of the appointment letter of

On account of paucity of evidence handed over to the Internal Committee, the alleged incident of sexual harassment against two senior officers could not be established

victim woman and month-wise payment and details of her salary since the date of her joining the job.

In response, director DDA of personal branch submitted his report in

February regarding the allegations of the woman. On account of paucity of evidence handed over to the Internal Committee, the alleged incident of sexual harassment against two senior officers could not be established.

However, regarding the third respondent, the conclusive evidence can come from the ongoing police investigation in the case. The non-availability of visitor register for the year 2015 was a major setback to establish the presence or absence of fourth respondent in order to ver-

ify the complainant's allegations.

The duo officials were summoned for the personal appearance before the commission on January 8, 2019.

The victim, who was an employee of DDA, had previously alleged that four DDA officials, including a director, gangraped her. Even the NHRC had sent notice to the DCP and DDA in this regard.

The FIR read she wasn't given salary for months. She said the accused used to take her to a house in Gurgaon.